

[English]

**Fertiliser Subsidy to Manufacturers
and Farmers**

1395. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state the proportion of fertilizer subsidy given to the manufacturers and farmers under retention price formula during last two years?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): Under the Retention Price-cum-Subsidy Scheme, the fertilizer subsidy is given direct to the manufacturers and not to the farmers. Fertilizer subsidy given to the indigenous manufacturers under the scheme during the last two years i.e. 1989-90 and 1990-91 is Rs. 3771.00 crores and Rs. 3729.73 crores, respectively.

[Translation]

Abolition of Octroi

1396. SHRI RAMKRISHNA
KUSMARIA:
SHRI PRABHU DAYAL
KATHERIA:
SHRI SANTOSH MUKAR
GANGWAR:
SHRI BALRAJ PASSI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are considering to abolish octroi;

(b) if so, the details thereof;

(c) the names of the states where octroi has been abolished so far;

(d) whether Government propose to

compensate these States by providing grants to them;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):- (a) and (b). The levy of tax on entry of goods into a local area for consumption, use or sale therein falls at Entry 52 of State List of the 7th Schedule of the Constitution of India. In view of this, it is for the States to look into the question of abolition of octroi as the subject falls in the State List. However, the question of octroi was considered by a Committee constituted by this Ministry in pursuance to a Resolution passed in one of the meetings of the Central Council for Local Government and Urban Development. The Committee in its report recommended for partial abolition of octroi. A copy of the report has been circulated to all the concerned State Governments/U.T. Administrations for taking necessary action.

(c) Based on the information received from the State Governments, a list of States/UTs where Octroi is not being levied is given in the Statement attached.

(d) The levy of Octroi falls within the State List. So the question of financial assistance by Govt. of India as compensation to the State where the Octroi has been abolished do not arise

(e) and (f). In view of reply to (d) above, the question does not arise.

STATEMENT

*The List of State Governments/UTs,
Where Octroi is not Levied*

1. Andhra Pradesh

2. Assam
3. Bihar
4. Karnataka
5. Kerala
6. Madhya Pradesh
7. Nagaland
8. Sikkim
9. Tamil Nadu
10. Tripura
11. Himachal Pradesh
12. Manipur
13. Meghalays
14. Uttar Pradesh
15. Arunachal Pradesh
16. Mizoram
17. Chandigarh (UT)
18. Dadra & Nagar Haveli (UT)
19. Lakshadweep (UT)

**Introduction of New Transport System
in Delhi**

1397. SHRI SURAYA NARAYAN YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to introduce some new transport system keeping in view the increasing population of Delhi;

(b) if so, the details thereof;

(c) whether the new system will solve the transport problem of Delhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). As a step towards solving the transport problems in Delhi Administration got a techno-economic feasibility study conducted by M/s RITES. The Study has recommended introduction of an Integrated Multi Modal MRTS covering a total distance of 184.5 Kms. on the North-South and East-West corridors. It consists of Underground metro of 27 Kms, 140 Kms of surface rail and a dedicated busway of 17.5 Kms. The Study has gone into the traffic projections upto the year 2001 and beyond and to meet this demand the Report recommends implementation of the first phase of 67.5 Kms to be operational by the year 2001 with a provision for expansion to carry higher loads beyond the year 2001. The total cost of the project at 1989 price level is Rs. 5378 crores (approx.)

The Report has been studied by the Delhi Administration and also by the Govt. of India. A number of discussions with the concerned agencies have been held. A project involving such a large investment requires preparation of detailed reports, analysis of the implication of the land use, Delhi Master Plan, and so on. Avenues for funding will also have to be identified before the work on the project is commenced.

[English]

Strike by Workers of Jute Mills in West Bengal

1398. SHRI DHARMANNA MONDAYYA SADUL:
SHRITARIT BARANTOPDAR:
SHRI NIRMAL KANTI
CHATTERJEE:
SHRI HANNAN MOLLAH:
SHRI GURUDAS KAMAT:

Will the PRIME MINISTER be pleased to state: